

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DA No.143/98

Tuesday, the 27th day of January 1998

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

C. Rekha
D/o V.M. Chellashwamy Nadar
Thundiyil
Mannarakayam
Kanjirappally ...Applicant

(By advocate Mr M.R. Rajendran Nair)

Versus

The Superintendent of Post Offices
Changanacherry Division
Changanacherry. ...Respondent

(By advocate: Mr T.P.M. Ibrahim Khan, SCGSC (Rep)

The application having been heard on 27.1.1998, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicant has applied for selection and
appointment to the post of Extra Departmental Branch
Post Master (EDBPM) at Parathanam Branch Office along
with other candidates sponsored by the employment
exchange. She has filed this application apprehending
that her candidature may not be considered by the
respondent on the ground that her name has not been
sponsored by the employment exchange.

2. When the matter came up for hearing today,
learned counsel for the respondents has stated that
in view of the ruling of the Supreme Court in Excise
Superintendent, Malkapatnam, Krishna District, Andhra
Pradesh Vs. K.B.N. Visweswara Rao & Ors 1996 (6) SCC 216,

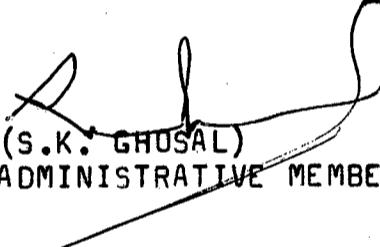
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the respondents would consider the candidature of the applicant also for selection and appointment to the post of EDBPM at Parathanam Branch Office, though her name has not been sponsored by the employment exchange.

3. In view of the above statement, the application is disposed of directing the respondent to consider the candidature of the applicant also for selection and appointment to the post of Extra Departmental Branch Post Master at Parathanam Branch Office, even though her name has not been sponsored by the employment exchange.

There will be no order as to costs.

Dated the 27th day of January 1998.


(S.K. GHOSAL)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

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